

Mr. Speaker: That is a suggestion for action.

Death of an Indian Official in Japan

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*1959. { **Shri N. R. Munisamy:**
Shri Ila Palchoudhuri:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the death of Shri S. K. Bose on the 1st April, 1959, an official of the Ministry of Works, Housing and Supply in his hotel in Toyasa City in Western Japan was due to any sabotage or suicide;

(b) whether any probe or investigation was conducted in Japan and if so, the results thereof;

(c) was he suffering from any ailment previously; and

(d) where was his body cremated?

The Deputy Minister of Works, Housing and Supply (**Shri Anil K. Chanda**): (a) and (b). The initial report received from the Embassy stated that the Police had come to the conclusion, based on the opinion given by the Doctor of the Local Red Cross Hospital, that Shri Bose, who was reported to be suffering from fits of chronic asthma died of an acute heart attack. Further investigations after the post-mortem examination are, however, in progress and a detailed report is still awaited.

(c) No information has been received about his previous ailments. Enquiries are, however, being made.

(d) His body was cremated at the Toyama City Crematorium.

Shri N. R. Munisamy: May I know whether it is a fact that on many an occasion, this hotel in Toyasa City has been notorious for these mysterious deaths?

Shri Anil K. Chanda: We have no information about it.

Newspapers

*1961. **Shri L. Achaw Singh:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether any procedure was laid down for enlisting the co-operation of

the State authorities in the collection of statistics relating to newspapers;

(b) whether there was any improvement in the collection of statistics about newspapers; and

(c) if so, the number of newspapers about which further information was made available?

The Parliamentary Secretary to the Minister of Information and Broadcasting (**Shri A. C. Joshi**): (a) No formal set of rules has been laid down for collaboration with the State authorities in the collection of statistics. But there is full co-operation between the Registrar and the State authorities. The work taken up by the Registrar is new and it will take a little time more before the work of registration stabilises.

(b) and (c). There has been a definite improvement in the collection of statistics and the report of the Registrar for the year ending 31st December, 1958, which will *inter alia* contain the details of this information, is under preparation. A copy will be laid on the Table of the Sabha in due course.

Shri L. Achaw Singh: May I know whether it is a fact that statistics regarding a large number of newspapers are not readily available because the papers have failed to submit their returns, and if so, what steps are being taken to compel these papers to submit their returns?

Shri A. C. Joshi: The State Governments have been asked to collect the necessary information through their district magistrates.

Shri Ansar Harvani: Have the States set up any machinery to collect these figures, and if so, what are those States, and what is the machinery?

Shri A. C. Joshi: My information is that the district magistrates in the States collect this information and forward it onward through the State Governments to the Registrar of Newspapers.